



seeking the production of certain documents from the original Petitioner. Counsel appearing for the Respondent seeks time to file reply in the present Application. Time granted. Let reply, if any, on behalf of the Respondent be filed within a period of one week by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further consideration on **23.09.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**